

17 JAN  
2023  
(R.P.M)

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE  
SHAHDARA DISTRICT, KARKARDOOMA COURTS, DELHI**

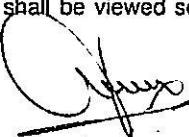
**ORDER**

The following postings and transfers are hereby made with immediate effect:

S.N.	Name of the Official	From	To
1	Mr. Shivam Sharma, PA, S/o Mr. Dinesh	PA in the Court of Ms. Aarushi Parwal, JMFC-06, Shahdara District.	PA in the Court of Mr. Gaurav, DJ-01, Shahdara District.
2	Ms. Kavita Kumari, PA EC: 69156538	PA in the Court of Mr. Gaurav, DJ-01, Shahdara District.	PA in the Court of Ms. Aarushi Parwal, JMFC-06, Shahdara District.
3	Mr. Vishwajeet Verma, PA EC : 46368861	PA in the Court of Ms. Karuna Mann, JMFC 07, Shahdara District.	PA in the Court of Mr. Mohit Sharma, CJM, Shahdara District.
4	Ms. Archna, PA EC : 73646218	PA in the Court of Mr. Mohit Sharma, CJM, Shahdara District.	PA in the Court of Ms. Anushtha Srivastava, JMFC-05
5	Mr. Deepak Kumar, JJA, EC:92485954	JJA/Assistant Ahlmad in the Court of Mr. Gaurav, DJ-01, Shahdara District.	JJA/Assistant Ahlmad in the Vacant Court of JMFC NI Act Digital Court 01, Shahdara District.
6	Mr. Kunal Dagar, JJA, EC: 250783	JJA/Assistant Ahlmad in the Vacant Court of JMFC NI Act Digital Court 01, Shahdara District.	JJA/Assistant Ahlmad in the Court of Mr. Gaurav, DJ-01, Shahdara District.

Note:

- ◆ It is further ordered that officials at S.No.2 & 4 shall immediately report for duties, in the Office Pool as and when directed by the Administration Branch, Shahdara District, without fail.
- ◆ Transferred officials are hereby stand relieved from their present place of posting and they are directed to report the place of posting immediately, without fail.
- ◆ Transferred officials shall handover the charge of all the court records in their custody along with the computer hardware and other peripherals, if any before relinquishing their duty at their respective transferor place.
- ◆ Non-compliance of the above directions or immediately proceeding on leave shall be viewed seriously and the official shall be liable for suitable disciplinary action.



(SANJAY SHARMA-I)

Principal District & Sessions Judge  
Shahdara District, KKD Courts, Delhi.

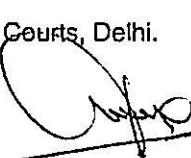
475-483

No. /ADMIN./P&T/SHD/KKD/DELHI/2026

Dated: 16/01/2026

Copy forwarded for information and necessary action to:

1. The Ld. Principal District & Sessions Judge (HQ), Delhi.
2. The Sr.A.O. (Judl) Admn.I & Admn.II, O/o the Ld. Principal District & Sessions Judge (HQ), Delhi.
3. The Officer-In-Charge, Administration Branch, Shahdara District, Karkardooma Court, Delhi.
4. The Accounts Officer, Accounts Branch, Shahdara District, Karkardooma Court, Delhi.
5. Officers/Officials concerned.
6. Dealing Officials Personal File/Leave/CR.
7. Dealing Official, "LAYERS" Seat, Administration Branch, Tis Hazari Courts, Delhi.
8. Website Committee, Tis Hazari Courts/Karkardooma Courts, Delhi.
9. PS to the undersigned.



Principal District & Sessions Judge  
Shahdara District, KKD Courts, Delhi